The Assam Aid to Industries (Small and Cottage Industries) (Repealing) Act, 2022

Act No. 10 of 2022
No. LGL.78/2022/13.– The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 9th May, 2022 is hereby published for general information.

ASSAM ACT NO. X OF 2022
(Received the assent of the Governor on 9th May, 2022)

THE ASSAM AID TO INDUSTRIES
(SMALL AND COTTAGE INDUSTRIES) (REPEALING) ACT, 2022
AN ACT

to repeal the Assam Aid to Industries (Small and Cottage Industries) Act, 1955.

Whereas it is expedient to repeal the Assam Aid to Industries (Small and Cottage Industries) Act, 1955;

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows:

Short title, extent and commencement

1. (1) This Act may be called the Assam Aid to Industries (Small and Cottage Industries) (Repealing) Act, 2022.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Repeal and savings

2. (1) The Assam Aid to Industries (Small and Cottage Industries) Act, 1955 is hereby repealed.

(2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act, so repealed, before the date of commencement of this repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.